

**COURT-I**

**BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**IA NO. 232 OF 2016 IN**  
**DFR NO. 889 OF 2016**

**Dated: 16<sup>th</sup> August, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**M/s. Everest Power Pvt. Ltd.**

**...Appellant(s)**

**Vs.**

**Punjab State Electricity Regulatory Commission & Ors.**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. Tarun Johri

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R.1

Mr. Vishrov Mukerjee  
Ms. Raveena Dhamija for R.3

Mr. Anand K. Ganesan  
Mr. Sandeep for R.2

**ORDER**

**IA NO. 232 OF 2016**  
***(Appl. for condonation of delay)***

There is 152 days' delay in filing this appeal. In this application, the appellant/applicant prays that the delay may be condoned.

We have heard learned counsel for the appellant and respondents and we have perused the explanation offered by the appellant. It appears that the appellant was prosecuting the review petition, hence the delay.

In the circumstances, we are of the opinion that the delay should be condoned. The delay is therefore condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on 01.09.2016.

**(I.J. Kapoor)**  
**Technical Member**  
ts/kt

**(Justice Ranjana P. Desai)**  
**Chairperson**